

THE

Date 25.11.2014

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 8th May, 1953

The House met at a Quarter Past
Eight of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

Kumari Annie Mascarene: (Trivandrum): I wish to raise a point of order, Sir.

Mr. Deputy-Speaker: On what?

Kumari Annie Mascarene: On a subject on which I wish to engage your attention.

Mr. Deputy-Speaker: Arising out of questions?

Kumari Annie Mascarene: Not on a question.

Mr. Deputy-Speaker: Then, hon. Member will give me notice about the point of order. Points of order cannot be raised on an abstract issue. When a question is put if a point of order arises, it may be asked, or when I come to some other matter. If it is on any of the clauses, I am willing to hear.

PAPERS LAID ON THE TABLE

TARIFF COMMISSION'S REPORT ON THE CONVERSION CHARGES FOR BARS AND RODS ETC.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table, a copy of each of the following papers, under subsection (2) of Section 16 of the Tariff Commission Act, 1951:

- (i) Report of the Tariff Commission on the conversion charges for Bars and Rods and the fair retention price of electric

furnace billets produced by the Registered Re-Rollers;

- (ii) Ministry of Commerce and Industry Resolution No. 3-T(2)/51 dated the 22nd April, 1953; and

- (iii) Statement explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid on the Table within the prescribed period. [Placed in Library. See No. IV R. 38(a).]

EVIDENCE TENDERED BEFORE THE SELECT COMMITTEE ON THE ESTATE DUTY BILL.

Shri H. N. Shastri (Kanpur Distt.—Central): Sir, in the absence of Mr. Gadgil, I beg to lay on the Table with your permission, a copy of the evidence tendered before the Select Committee on the Estate Duty Bill on the 5th February, 1953. [Placed in Library. See No. S-47/53.]

TARIFF COMMISSIONS' REPORT ON FLAX GOODS INDUSTRY

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under subsection (2) of Section 16 of the Tariff Commission Act, 1951:

- (i) Report of the Tariff Commission on the Flax Goods Industry (1953); and
- (ii) Ministry of Commerce and Industry Resolution No. 36(1)-T.B./53, dated the 7th May, 1953. [Placed in Library. See No. IV R. 103(33).]

AIR CORPORATIONS BILL—concl'd.

Clause 3.—(Incorporation of the Corporations.)

Shri Nambiar (Mayuram): I have got an amendment to clause 3. It is more or less like the one we disposed of under clause 2. It is about two Corporations. Instead of two, I want only one. That is my amendment.